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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A. No.578 of 2010

Kartik Chandra Das Applicant

Versus

Union of India & Ors. ... Respondents

1. Order dated: 30-09-2010.

C O R A M

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

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Having heard Learned Counsel for the Applicant and Mr. G.Singh, Learned ASC for the Union of India appearing on notice for the Respondents, perused the materials placed on record.

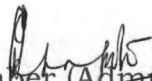
2. Applicant is one of the aspirant candidates pursuant to the advertisement under Annexure-A/2 dated 21.8.2010 for the post of Gramin Dak Sevak Mail Packer, Bahanaga SO in account with Balasore HO. According to him he is working as a part time sweeper on contractual basis in Gopalpur Sub Post Office. After ten days of the last date of receipt of application fixed in the advertisement under Annexure-A/2 (20.09.2010), the Applicant has approached this Tribunal in the present Original Application seeking this Tribunal to admit this OA, call for records and after hearing the parties to direct the authorities (Respondents 2&3) to consider his application on priority basis and give him appointment to the post in question based on his application submitted on 21.8.2010. Merely by filing an application for consideration, one does not acquire any vested right even for



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consideration. Consideration of names of the candidates applied for any post is subject to scrutiny of the applications which, in this case, might not have taken place. Besides there is no cause of action for the applicant to approach this OA, the applicant has moved this OA as a matter of abundant caution. As per the provisions of the A.T.Act, 1985 application in apprehension is not maintainable. Though I find this case to be a fit one to dismiss with cost, considering the plight/condition of the applicant, I refrain from awarding any cost but this OA stands dismissed being premature.

3. Send copy of this order along with OA to the Respondent No.2 for information,


Member (Admn.)